The Tamil Nadu Registration of Veterinary Practitioners Act, 1957

Act 21 of 1957

Keyword(s):
Veterinary Medicine, Doctor

Amendments appended: 27 of 1981, 35 of 1993
[Tamil Nadu] Act No. XXI of 1957

[The (Tamil Nadu) Registration of Veterinary Practitioners Act, 1957.]

(Received the assent of the Governor on the 27th November 1957; first published in the Fort St. George Gazette on the 11th December 1957.)

An Act to provide for the registration of Veterinary Practitioners in the State of Tamil Nadu.

WHEREAS it is expedient to provide for the registration of Veterinary Practitioners in the State of Tamil Nadu;

BE it enacted in the Eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the (Tamil Nadu) Registration of Veterinary Practitioners Act, 1957. Short title, extent and commencement.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force on such date as the Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires—Definitions.

(a) "Council" means the (Tamil Nadu Veterinary Council) established under section 3:

1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 12th October 1957, Part IV-A, page 50.

This Act was extended to the added territories by section 3 of, and the First Schedule to, the Tamil Nadu (Added Territories) Extension of Laws Act, 1964 (Tamil Nadu Act 8 of 1964).

3 This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

4 This expression was substituted for the expression "Madras Veterinary Council" by paragraph 3 (1) of, and the Schedule to, the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1959.
"Government" means the State Government;
"hospital", "dispensary" or "infirmary" means an institution where animals are treated in accordance with methods approved by the Council;
"register" means the register of veterinary practitioners maintained under this Act;
"registered practitioner" means a veterinary practitioner whose name is for the time being entered in the register.

Establishment of Council.

3. (1) The Government shall, by notification, establish a Council to be called the ¹[Tamil Nadu Veterinary Council].

(2) The Council shall be a body corporate, shall have perpetual succession and a common seal and shall, by the said name, sue and be sued.

Constitution of Council.

4. (1) The Council shall consist of—

(a) four members elected by the registered practitioners from among themselves;

(b) one member elected from among themselves by the registered practitioners who are members of the Faculty of Veterinary Science of the University of Madras;

(c) one member elected from among themselves by such members of the Madras Veterinary College Council as are registered practitioners;

(d) the Principal of the Madras Veterinary College ex-officio; and

(e) two members nominated by the Government.

(2) In the event of the requisite number of members not being elected under any of the clauses (a), (b) and (c) of sub-section (1), the Government may fill up the vacancy or vacancies by nominating the required number of registered practitioners. Every registered practitioner so nominated shall be deemed to be a member duly elected.

(3) The President of the Council shall be elected by the members of the Council from among themselves:

Provided that for a period of three years from the date of the establishment of the Council under this Act the President shall be a person nominated by the Government.

¹ This expression was substituted for the expression "Madras Veterinary Council" by paragraph 3(1) of the Schedule to the Tamil Nadu Adoption of Laws Order, 1970 which was deemed to have come into force on the 14th January 1969.
and if he is not already a member of the Council, shall be ex-officio member of the Council in addition to the members specified in sub-section (1).

(4) The election of members under sub-section (1) and of the President under sub-section (3) shall be held at such time and place and in such manner as the Council may, by regulations, prescribe:

Provided that the first election shall be held at such time and place and in such manner as the Government may, by notification, determine.

5. (1) Notwithstanding anything to the contrary Privileges of contained in any enactment, rule, by law or any other provision of law, no certificate required by law to be given by a veterinary practitioner shall be valid unless it is given by a registered practitioner authorized to issue such a certificate by the orders of the Government for the time being in force.

(2) Except with the sanction of the Government, no one other than a registered practitioner shall be competent to hold an appointment as a veterinary physician, surgeon or other veterinary officer in any veterinary hospital, dispensary or infirmary which is maintained or aided by the Government or a local authority.

6. No vacancy in the Council and no disqualification Acts of Council of, or defect in the election or nomination of, any member shall not to be invalid by disqualification, of the Council or the person presiding at a meeting shall be deemed to invalidate any act or proceeding of the Council in which such member or person has taken part.

7. (1) The Council shall appoint a Registrar who shall act as Secretary of the Council and who shall also act as Treasurer unless the Council appoints another person as Treasurer.

(2) The Council may also appoint such other officers and servants as it may deem necessary for the purposes of this Act.

(3) The Registrar or any other officer or servant appointed under this section shall be deemed to be a public servant within the meaning of section 21 of the Indian penal Code (Central Act XLV of 1860).
8. (1) It shall be the duty of the Registrar to keep a register of veterinary practitioners and, from time to time, to revise the register and publish it in the prescribed manner.

(2) The register shall be deemed to be a public document within the meaning of the Indian Evidence Act, 1872 (Central Act I of 1872).

(3) The name of any registered practitioner who dies or whose name is directed to be removed from the register under section 10 shall be removed from the Register. For this purpose, information regarding the death of registered practitioners shall be furnished to the Registrar by such officers, in such form and in such manner as may be prescribed.

9. (1) Every person who possesses any of the qualifications specified in Schedule I shall, on payment of the prescribed fee, and on furnishing to the Registrar proof of his qualification for registration, be entitled to have his name registered in the register.

(2) Every person for the time being registered under any law for the registration of veterinary practitioners in force in any other State in India shall, on payment of the prescribed fee, be entitled to have his name entered in the register if the Council has entered into an agreement with the authority administering that law for reciprocal recognition of registrations made under that law and those made under this Act.

(3) Notwithstanding anything contained in sub-section (1) or sub-section (2), the Council may refuse to permit the registration of any person who has been convicted of any offence which, in the opinion of the Council, implies a defect of character disentitling him to be registered or who, after an inquiry at which opportunity has been given to him to be heard in person or by pleader, has been held by the Council to have been guilty of professional misconduct.

(4) Every registration under sub-section (1) or sub-section (2) shall be in force for one year and may, on payment of the prescribed fee, be renewed from year to year.

(5) A registered practitioner may, on payment of the prescribed fee, apply for registration under a new name or in respect of any additional qualification obtained subsequent to the registration under this Act.
10. (1) The Council may, if it sees fit, and after giving notice to the person concerned and inquiring into his objections, if any, order that any entry in the register, which shall be proved to the satisfaction of the Council to have been fraudulently or incorrectly made or brought about, be cancelled or amended.

(2) (i) The Council may direct the removal altogether or for a specified period from the register of the name of any registered practitioner who has been convicted of any offence which, in the opinion of the Council, implies a defect of character disentitling him to be registered or who, after an inquiry at which opportunity has been given to him to be heard in person or by pleader, has been held by the Council to have been guilty of professional misconduct.

(ii) The Council may also direct that any name so removed shall be restored on application made by the party and in accordance with the rules made.

(3) Any registered practitioner may make an application to the Council for the deletion of his name from the register and the Council may, on such application and subject to such rules as may be made by the Government, direct such deletion. Any such practitioner may apply for fresh registration under section 9.

1[10A. (1) Notwithstanding anything contained in this Special provisions for Amending the Act, the Council may, by order in writing, amend the register by deleting therefrom the name of any person who by reason of the alteration of boundaries under the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959 (Central Act 56 of 1959), has ceased to reside or practise in the State of Tamil Nadu:

Provided that the Council may, before passing an order, make such inquiry as it deems necessary.

1 This section was inserted by the Madras Adaptation of Laws Order, 1961, which was deemed to have come into force on the 1st April 1960.

2 This expression was substituted for the expression “State of Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
(2) Any person aggrieved by an order under sub-section (1) may appeal to such authority and within such time as may be specified in this behalf by the Government and such authority shall pass such order on the appeal as it thinks fit.

(3) An order of the Council under sub-section (1), or where an appeal has been preferred against it under sub-section (2), the order of the appellate authority, shall be final.

(4) The provisions of this section shall cease to be in force from such date as the Government may, by notification appoint.

Jurisdiction

11. No act done in the exercise of any power conferred of Civil by or under this Act on the Government or the Council or Courts, the Registrar shall be questioned in any Civil Court.

Control by Government

12. If at any time it shall appear to the Government that the Council has neglected to exercise or has exceeded or abused any power conferred upon it under this Act, or has neglected to perform any duty imposed upon it by this Act, the Government may notify the particulars of such neglect, excess or abuse to the Council; and if the Council fails to remedy such neglect, excess or abuse, within such time as may be fixed by the Government in this behalf, the Government may, for the purpose of remedying such neglect, excess or abuse, cause all or any of the powers and duties of the Council to be exercised and performed by such agency and for such period as the Government may think fit.

Power of Council to call for Information regarding efficiency of teaching and examinations

13. (1) The Council shall have power to call on the governing body or other authority of any institution referred to in Schedule II granting a degree or diploma included in Schedule I or desirous of having the degree or diploma granted by it included in the said Schedule I—

(a) to furnish such reports, returns or other information as the Council may require to enable it to judge the efficiency of the instruction given therein in veterinary science; and

(b) to provide facilities to enable any member of the Council deputed by it in this behalf, to inspect the institution at the time of teaching or at the time of examinations.
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(2) If the said body or authority refusal to comply with any such demand, the Government may, upon report by the Council, direct the removal from Schedule I, or refuse to include in that Schedule, any degree or diploma granted by that institution.

14. Every person who falsely pretends to be a registered practitioner, whether any person is actually deceived by such pretence or not, shall, on conviction, be liable to be punished with fine which may extend to one thousand rupees.

15. (1) The Government, may, if they are satisfied on the report of the Council or otherwise, that the course of study and examinations prescribed by any college or body conferring any degree or diploma included in Schedule I are not such as to secure the possession by persons obtaining such degree or diploma of the requisite knowledge and skill for the efficient practice of their profession, by notification direct that such degree or diploma shall be removed from Schedule I by the Council and that Schedule shall thereupon be altered accordingly.

(2) The Government may, if they are satisfied, on the report of the Council or otherwise, that the course of study and examinations prescribed by any college or body conferring a degree or diploma not included in Schedule I are such as to secure the possession by persons obtaining such degree or diploma of the requisite knowledge and skill for the efficient practice of their profession, by notification, direct that such degree or diploma shall be included in Schedule I by the Council and that Schedule shall thereupon be altered accordingly.

16. (1) The Government may, by notification, make rules for the purpose of carrying out the provisions of this Act.

(2) In particular and without prejudice to the generality of the foregoing provision, such rules may provide for—

(a) the election of members to the Council;

(b) the term of office of the elected and nominated members of the Council;
(c) the circumstances in which a member of the Council shall be deemed to have vacated his office;

(d) the procedure to be followed for filling up a vacancy when the seat of any member of the Council becomes vacant;

(e) the election of the President of the Council or of any other person presiding over the Council, and the term of office of the President;

(f) the procedure at meetings of the Council;

(g) the institution, hearing and disposal of appeals, the authorities competent to hold inquiries and hear appeals and the procedure to be followed in such inquiries and appeals;

(h) the compilation and publication of the register;

(i) the disposal of the fees received under this Act;

(j) all matters expressly required or allowed by this Act to be prescribed.

(3) The Council may, with the previous sanction of the Government, make regulations—

(a) for the convening of the meetings of the Council;

(b) for the conduct of business at such meetings;

(c) for the appointment and control, and the fixation of pay and allowances of the officers and servants referred to in section 7.

(4) All regulations made by the Council under subsection (3) shall be published in the Fort St. George Gazette.*

(5) The Government may, by notification, cancel any regulation.

* Now the Tamil Nadu Government Gazette.
(6) The power to make rules under this Act shall be subject to the condition of previous publication.

(7) All rules made and all notifications issued under this Act shall, as soon as possible after they are made, be placed on the table of both houses of the Legislature and shall be subject to such modifications by way of amendment or repeal as, the Legislative Assembly may make within fourteen days on which the House actually sits either in the same session or in more than one session.

SCHEDULE I.
Qualifications.
(See sections 9, 13 and 15.)

1. Bachelors of Veterinary Science, University of Madras.
2. Graduates of the Madras Veterinary College, Madras.
3. Bachelors of Veterinary Science of the University of Bombay.
5. Graduates of the Punjab Veterinary College, Hissar, Punjab.
7. Graduates of the Bengal Veterinary College, Calcutta.
8. Graduates of the Bihar Veterinary College, Patna.
11. Graduates of the Madhya Pradesh Veterinary College, Jabalpur.
12. Graduates of Veterinary Science, Assam Veterinary College, Assam.
14. Doctors of Veterinary Medicine or Bachelors of Veterinary Science of Universities in countries of the Commonwealth other than the United Kingdom.
15. Doctors of Veterinary Medicine of Universities in the United States of America.

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SCHEDULE II.

Veterinary institutions in the Indian Union.

(See section 13.)

1. Bengal Veterinary College, Calcutta.
2. Bihar Veterinary College, Patna.
6. Veterinary College, Gauhati, Assam.
8. Madras Veterinary College, Madras.
9. Veterinary College, Jabalpur, Madhya Pradesh.
Tamil Nadu Act No. 27 of 1981*

The Tamil Nadu Registration of Veterinary Practitioners (Amendment) Act, 1981.

[Received the assent of the Governor on the 9th May 1981, first published in the Tamil Nadu Government Gazette Extraordinary on the 12th May 1981 (Chithirai 30, Thunmathi-2012-Thiruvalluvar Aandu).]

An Act to amend the Tamil Nadu Registration of Veterinary Practitioners Act, 1957.

Be it enacted by the Legislature of the State of Tamil Nadu in the Thirty-second Year of the Republic of India as follows:

1. (1) This Act may be called the Tamil Nadu Registration of Veterinary Practitioners (Amendment) Act, 1981.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 4 of the Tamil Nadu Registration of Veterinary Practitioners Act, 1957 (Tamil Nadu Act XXI of 1957) the following provisions shall be omitted, namely:

(a) in sub-section (1)—

(i) in clause (b), for the expression “University of Madras”, the expression “Tamil Nadu Agricultural University” shall be substituted;

(ii) for clause (d), the following clauses shall be substituted, namely:

“(d) the Dean of the Madras Veterinary College, ex-officio;

(dd) the Director of Animal Husbandry, ex-officio who shall be the President of the Council;

(ddd) the Director of Institute of Veterinary Preventive Medicine, Ranipet, ex-officio and;”;

(b) sub-section (3) shall be omitted;

(c) in sub-section (4), the words, figure and brackets “and of the President under sub-section (3)” shall be omitted.

*For Statement of Objects and Reasons, See Tamil Nadu Government Gazette Extraordinary, dated the 5th February 1981 Part IV—Section 1, page 73.
3. After section 10-A of the principal Act, the following section shall be inserted, namely:—

"10-B. Appeals.—(1) Any person aggrieved by—

(a) any decision of the Registrar refusing to register under sub-section (1) or sub-section (2) of section 9, may appeal to the Council; or

(b) any decision of the Council under sub-section (3) of section 9 or section 10, may appeal to the Government.

(2) The appeal under sub-section (1) shall be preferred within three months from the date of the receipt by the appellant of the decision appealed against:

Provided that the appellate authority may, in its discretion, allow further time not exceeding three months for preferring any such appeal, if it is satisfied that the appellant had sufficient cause for not preferring the appeal in time.

(3) In disposing of an appeal under sub-section (1), the appellate authority may, after giving the party an opportunity of making his representations pass such order thereon as it may deem fit.

(4) The order of the appellate authority on such appeal shall be final.

(5) The appellate authority may, pending the exercise of its powers under this section, pass such interlocutory orders as it may deem fit.".

4. After section 11 of the principal Act, the following section shall be inserted, namely:—

"11-A. Jurisdiction of criminal courts.—No Court shall take cognizance of any offence punishable under this Act except on complaint in writing made by Registrar in this behalf.”.

5. In section 16 of the principal Act,—

(a) in sub-section (2), clause (e) shall be omitted; and

(b) in sub-section (4), for the expression "Fort St. George Gazette", the expression "Tamil Nadu Government Gazette" shall be substituted.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 23rd December 1993 and is hereby published for general information:


An Act further to Amend the Tamil Nadu Registration of Veterinary Practitioners Act, 1957.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fourth Year of the Republic of India as follows:

1. This Act may be called the Tamil Nadu Registration of Veterinary Practitioners (Amendment) Act, 1993.

2. In section 4 of the Tamil Nadu Registration of Veterinary Practitioners Act, 1957 (hereinafter referred to as the principal Act), after subsection (4), the following sub-section shall be added, namely:

"(5) Save as otherwise provided by or under this Act, elected and nominated members of the Council shall hold office for a term of three years from the date of their election or nomination and shall be eligible for re-election or re-nomination."

3. In section 16 of the principal Act, in sub-section (2), clause (b) shall be omitted.

(By order of the Governor)

M. MUNIRAMAN,
Secretary to Government,
Law Department.